## ANF- 2M

# **Application Form For Import Of Restricted Items**

<u>Please Note:</u> The process of application for import of restricted item is completely electronic. Applicant(s) may please navigate to the DGFT website (<a href="https://dgft.gov.in">https://dgft.gov.in</a>) – > Services – > Import Management System – > Import Authorization for restricted imports – > Apply for new authorization. The given ANF-2M is provided here for reference purposes only. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT.

# PART-A

| 1. General Information |  |                             |  |  |
|------------------------|--|-----------------------------|--|--|
| IEC Number             |  | IEC Name                    |  |  |
| Branch code            |  | Address                     |  |  |
| City                   |  | State                       |  |  |
| Pincode                |  | Mobile Number               |  |  |
| Email ID               |  | Industrial Registration No. |  |  |
|                        |  | (Udyam/IEM etc.)            |  |  |
| PAN Number             |  | CIN Number                  |  |  |
| Name of the Nodal      |  | Mobile Number of Nodal      |  |  |
| person                 |  | person                      |  |  |
| Application Number     |  | File Number                 |  |  |

2. Details Of Proprietor/Partner/Director/Karta/Managing Trustee:

| SI.No | Name | Address | Mobile<br>Number | DIN Number |
|-------|------|---------|------------------|------------|
|       |      |         |                  |            |

| Import Item Type |  |
|------------------|--|
|------------------|--|

| 3. Deta              | 3. Details of Items for import |             |                |          |             |               |           |  |
|----------------------|--------------------------------|-------------|----------------|----------|-------------|---------------|-----------|--|
| Freely               | Freely Convertible Currency:   |             |                |          |             |               |           |  |
| SI.No                | Country                        | ITC(HS)     | Description/   | Quantity | Unit of     | Total         | Total CIF |  |
|                      | of origin                      | Code        | Technical      |          | measurement | CIF           | Value     |  |
|                      |                                |             | Specifications |          |             | Value<br>(Rs) | (FCC)     |  |
|                      |                                |             |                |          |             |               |           |  |
| Totals               |                                |             |                |          |             |               |           |  |
| Grand total Quantity |                                |             |                |          |             |               |           |  |
| Grand                | total CIF                      | Value (In R | (s)            |          |             |               |           |  |
| Grand                | total CIF                      | value (In F | CC)            |          |             |               |           |  |

#### PART-B

| Details of imports made of the item applied for in the preceding 3 licensing years |        |       |        |           |       |        |         |       |         |
|--|--------|-------|--------|-----------|-------|--------|---------|-------|---------|
| SI.N   | Import | Date  | Count  | Port of   | ITC(H | Quanti | Quantit | Balan | Unit of |
| Ο.   | licenc | of    | ry of  | Registrat | S)    | ty     | у       | ce    | measure |
|  | е      | issue | origin | ion for   | Code  | approv | consum  | Quant | ment    |

|  | Numb<br>er   |      | of<br>Licen<br>ce |         | import   |            | ed in<br>Licenc<br>e | ed                  | ity      |    |
|--|--|------|-------------------|---------|--|------------|----------------------|---------------------|----------|----|
| Decla  | re of s  | sale | es/tur            | nover   | of items (Impo   | rted/Indi  | genous               | )                   |          | -  |
| SI.No  | . Y  | 'eaı | r T               | otal    | Total turnover   | of produc  | cts whose            | e licence a         | pplied f | or |
| 1.   |  |      |                   |         |  |            |                      |                     |          |    |
| 2.   |  |      |                   |         |  |            |                      |                     |          |    |
| 3.   |  |      |                   |         |  |            |                      |                     |          |    |
| UIN N<br>Sales   | In case of Arms/Ammunition import Issuing Authority of Fire Arm Dealer Licence UIN No: Sales turnover of indigenous & imported ammunition in the preceding 3 licensing |      |                   |         |  |            |                      | ng                  |          |    |
| years<br>Sl.No   |  | Υ    | ⁄ear              |         | Item descripti   | on         | Quant                | tity                | Value    | )  |
|  |  |      |                   |         |  |            |                      |                     |          |    |
|  |  | npc  | ort of A          | Aircraf | t/Helicopters, pl  | ease turn  | <u>ısh detai</u>     |                     | 1        |    |
| Year o   | ot<br>facture  | )    |                   |         | Whether<br>New/Second<br>hand                            | I          |                      | Seating<br>Capacity |          |    |
| Resid  | ual Lif  | е    |                   |         | No. of flying hours WhetherPrivate or Passenger category |            |                      |                     |          |    |
| Mode   | l No.  |      |                   |         |  |            |                      |                     |          |    |
| In cas   | se of in   | npo  | rt of N           | /lachin | ery, please furn   | ish detail | S:                   |                     |          |    |
|  | of man   |      |                   |         |  |            | ıal Life             |                     | -        |    |
| In case of import of Plastic waste/scrap, relevant information/documents as per Policy |  |      |                   |         |  |            |                      |                     |          |    |

In case of import of Plastic waste/scrap, relevant information/documents as per Policy Circular No.20 dated 12.3.2003 and Public Notice No.392 dated 1.1.1997 and Notification No. 32 dated 14.09.2022 to be furnished

In case of end product being a bulk drug or formulation, please furnish details:

- (i) Copy of relevant Drug Manufacturing Licence granted by the competent authority
- (ii) Production of the relevant end product in terms of quantity and value during last 3 years duly certified by CA
- (iii) Actual consumption of the restricted items applied for import during 3 years in terms of quantity and value duly certified by a CA

In case of import of refurbished computer parts, brief description of the import product and it usage, please furnish details:

- (i) Whether the party is a manufacturer/authorized agent of manufacturer
- (ii) Installed base of the manufacturer in the last two years for import of spares of that product

| Canalised Item details  |  |
|---|--|
| Is the item being imported by an STE(State Trading Enterprise)? |  |

| In case of supplies to the Govt. Department (including Police/Defence organization), |                 |  |  |  |
|--|-----------------|--|--|--|
| please enclose copy of recommendation and End User Certificate                       |                 |  |  |  |
| Name of  | Recommendations |  |  |  |
| organization issued/received   |                 |  |  |  |

| Attachment Details |        |                 |
|--------------------|--------|-----------------|
| Attachment type    | Remark | Attachment name |
|                    |        |                 |

| Port of Import       |  |
|----------------------|--|
| Port of Registration |  |

| Purpose of Impo | ort           |       |  |
|-----------------|---------------|-------|--|
| Purpose of      |               |       |  |
| Import          |               |       |  |
| Address         | Pincode       | State |  |
| City            | Detailed      |       |  |
|                 | justification |       |  |
|                 | ofimport      |       |  |

## **Declarations**

1. I/We hereby certify that:

A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):

- A.The Customs Act, 1962,
- B.The Central Excise Act, 1944
- C.Foreign Trade (Development& Regulation)Act 1992,as amended,and
- D.The foreign Exchange Management Act, 1999;
- E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act,1974
- B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;

- C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
- D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority
- 2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export &Import Items
- 3. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal Action or other consequences as may be prescribed in law or otherwise warranted
- 4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom
- 5. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 11.06 of the Foreign Trade Policy

| You have ticked the box as acceptance of declaration/ undertaking details. |  |             |  |  |  |
|--|--|-------------|--|--|--|
| Place  |  | Date        |  |  |  |
|  |  |             |  |  |  |
| Name   |  | Designation |  |  |  |
|  |  |             |  |  |  |
| E-mail   |  | Mobile      |  |  |  |
|  |  |             |  |  |  |
| Office address   |  |             |  |  |  |
|  |  |             |  |  |  |
| Residential Address  |  |             |  |  |  |